

(Registration and Licensing) Bill, by Shri Radha Raman. This has been placed in category 'B', and 2½ hours have been allotted for this. Shri Radha Raman was also present, and he agreed to this.

The second Bill is the Code of Civil Procedure (Amendment) Bill, by Shri M. L. Dwivedi. That Bill has been placed in category 'A', and 3 hours have been allotted for it.

Mr. Speaker: The question is:

"That this House agrees with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd August, 1956."

The motion was adopted.

CENTRAL GOVERNMENT SER-
VANTS (OPTION FOR JOINING
CONTRIBUTORY HEALTH SER-
VICE SCHEME) BILL*

Shri Jhulan Sinha (Saran North): I beg to move for leave to introduce a Bill to provide option for the Central Government servants joining the Contributory Health Service Scheme of the Government of India.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide option for the Central Government servants joining the Contributory Health Service Scheme of the Government of India."

The motion was adopted.

Shri Jhulan Sinha: I introduce the Bill.

WOMEN'S AND CHILDREN'S
INSTITUTIONS LICENSING
BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shrimati Kamlendu Mati Shah on the 10th August 1956:

"That the Bill to regulate and

license institutions caring for women and children, be taken into consideration."

The time allotted for this Bill was half an hour. The time taken already is two minutes. So, there is a balance of 28 minutes left.

श्रीमती कमलेश्वरमती शाह (जिला गढ़वाल पश्चिम व जिला टिहरी गढ़वाल व जिला बिजनौर उत्तर) : अभी तक इस पर दिसकशन (चर्चा) नहीं हुआ है। लेकिन मैं तीन मिनट ही लूंगी क्योंकि मैं श्रीर बहनों को भी मौका देना चाहती हूँ।

Shri Raghunir Sahai (Etah Distt.—North-East cum Budaun Distt.—East): On a point of order. The subject matter of this Bill was discussed, first, in March 1953 when Shri M. L. Dwivedi introduced a Bill of this very nature. After a full dress debate, that Bill was withdrawn when the Law Minister gave an assurance that the Government themselves would introduce a Bill of this very nature. Again in September 1954, a similar Bill was introduced by Shrimati Maniben Patel. It was discussed here and withdrawn on the assurance of the Law Minister again. He told us that a Children's Bill had been introduced in the Rajya Sabha and it would be brought forward in the Lok Sabha itself.

Now, again, a similar Bill has been introduced by Shrimati Kamlendu Mati Shah.

Will it be fair for this House to discuss the same subject over and over again and will it not be fair on the part of Government to proceed with the Children's Bill with such modifications as are demanded by the Members of this House? I want a ruling on this point from you.

श्रीमती कमलेश्वरमती शाह : श्रीमान । मैं कुछ अर्ज करना चाहती हूँ। यह बिल श्रीरतों श्रीर बच्चों को भलाई के लिए लाया गया है। अगर इस पर विचार होने दिया जाय तो क्या हर्ज